

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.184/04

Friday this the 12th day of March 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Johnson P.John
PGT Physics,
Kendriya Vidyalaya No.1,
Palakkad - 678 009.

Applicant

(Applicant in Person)

Versus

The Principal
Kendriya Vidyalaya,
Shahdol, Madhya Pradesh.

Respondent

(By Advocate M/s.Iyer & Iyer)

This application having been heard on 12th March 2004 the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

Shri.Johnson P John, PGT Physics in Kendriya Vidyalaya No.1 is aggrieved that his increment and pay are being withheld and arrears of pay denied to him for the years 2000-2001. Projecting his grievance the applicant has made a representation on 20.1.2004 (Annexure A-1) to the Principal, Kendriya Vidyalaya Shahdol, Madhya Pradesh i.e. respondent in this case. Finding no response the applicant has filed this application for a direction to the respondent to grant annual increments for the years 2000 and 2001 and pay the arrears to him.

2. When the application came up for hearing the applicant appeared in person and Shri.Paul Vakkanal appeared for the respondent. As agreed to by the applicant as also by the counsel for the respondent the application is disposed of directing the

respondent to consider Annexure A-1 representation of the applicant and to give him an appropriate reply within a period of four weeks from the date of receipt of a copy of this order. No order as to costs.

(Dated the 12th day of March 2004)


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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